

30/10/00  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ O.A/T.A No. 212/101  
R.A/C.P No.....  
E.P/M.A No.....

1. Orders Sheet..... OA ..... Pg..... 1 ..... to ..... 2
2. Judgment/Order dtd. 11.6.01 ..... Pg..... 1 ..... to ..... 20 *Report order  
in previous*
3. Judgment & Order dtd..... Received from H.C/Supreme Court
4. O.A. 212/01 ..... Pg..... 1 ..... to ..... 30
5. E.P/M.P. ..... Pg..... to.....
6. R.A/C.P. ..... Pg..... to.....
7. W.S. ..... Pg..... to.....
8. Rejoinder ..... Pg..... to.....
9. Reply ..... Pg..... to.....
10. Any other Papers ..... Pg..... to.....
11. Memo of Appearance ..... Pg..... to.....
12. Additional Affidavit ..... Pg..... to.....
13. Written Arguments ..... Pg..... to.....
14. Amendment Reply by Respondents ..... Pg..... to.....
15. Amendment Reply filed by the Applicant ..... Pg..... to.....
16. Counter Reply ..... Pg..... to.....

SECTION OFFICER (Judl.)

*B. K. Lal*  
F. 12/17

FORM NO. 4  
(See Rule 42 )IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH ::::::: GUWAHATI

## ORDER SHEET

APPLICATION NO ... 212 ... OF 2001.

Applicant (s) *Sre. Mahendra Prasad Rajak*Respondent (s) *ICAI*

Advocate for Applicants (s)

*Mr B.K. Sharma, S. Sharma,  
C.P.K. Nair & Miss U.Das.*

Advocate for Respondent (s)

*CGSC.*

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form but not in time. Condonation Petition is filed and filed vide M.P.N. for F. C. F. IPO/Bu. No 64 792093 Dated 29/5/2001</p> <p>Dy. Registrar.</p>	11.6.01	<p>Present: The Hon'ble Justice R.R.K. Trivedi, Vice-Chairman  The Hon'ble Mr.K.K. Sharma, Admn.Member.</p> <p>We have heard Mr.S.Sarma, learned counsel for the applicant and none from the respondents.</p> <p>By this application under section 19 of the Central Administrative Tri- bunal Act, 1985, the applicant has challenged the order dated 22-8-2000 by which his alleged 57 days absence has been <del>adjusted</del> credited against the earned Leave period. The applicant is also aggrieved by deduction of the amount of Rs.1653/- from the salary of September, 2000.</p> <p>Before coming to this Tribunal the applicant made a representation to the Director, Indian Council of Agri- cultural Research, respondent No.3. It is also stated that representation has not yet been decided by the respondent Considering the facts and</p>
		Contd..

11.6.01

circumstances of the case, in our opinion, the interest of justice shall be met, if the respondent No. 3 is directed to decide the representation by a reasoned order within <sup>a</sup> specified time.

The application is accordingly, disposed of finally with a direction ✓ <sup>✓</sup> direction to the respondent No. 3 to consider and decide the representation of the applicant by a reasoned order within three months from the date of receipt of a copy of this order. To avoid any delay it will also be open to the applicant to file a fresh representation, with the copy of this order. There shall, however, no order as to costs.

Copy of the order has  
been sent to the Office  
for delivery to me to  
the L/Advocate for the  
parties.

ICCU  
Member

### Vice-Chairman

सेंट्रल अधिकारी विवरण  
Central Administrative Tribunal

29 MAY 2001

गुवाहाटी न्यायालय  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Guwahati Bench

Title of the case :

O.A. No. 212... of 2001

BETWEEN

Shri Mahendra Prasad Rajak..... Applicant.

AND

Union of India & Ors. .... Respondents.

I N D E X

Sl.No.	Particulars	Page No.
1.	Application	1 to 11
2.	Verification	12
3.	Annexure-1	13
4.	Annexure-2	14
5.	Annexure-3	15
6.	Annexure-4	16
7.	Annexure-5	
8.	Annexure-6	17, 18
9.	Annexure-7	19
10.	Annexure-8	20
11.	Annexure-9	21, 22
12.	Annexure-10	23
13.	Annexure-11	24 - 26
14.	Annexure-12	27
15.	Annexure-13	28 - 30
16.	Annexure-14	31
17.	Annexure-15	32
18.	Annexure-16	33 - 35
19.	Annexure-17	36
20.	Annexure-18	37
		38

\*\*\*\*\*  
Filed by :

Regn. No. :

File : MAHENDRA

Date :

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

(An application under section 19 of the Central Administrative  
Tribunal Act.1985)

D.A.No. 212 of 2001

BETWEEN

Shri Mahendra Prasad Rajak ..... Applicant.  
Asstt. Administrative Officer.  
ICAR, Tripura Centre.  
Tripura.

VERSUS

1. Union of India,

Represented by the Secretary to the Govt of India.  
Ministry of Agriculture,  
Krishi Bhawan,  
New Delhi.

2. The Director General,  
Indian Council of Agriculture Research (ICAR)  
Krishi Bhawan,  
New Delhi.

3. The Director (ICAR)  
ICAR Research Complex for NEH Region  
Umroi Road, Umium.  
Meghalaya.

4. Sri S.N.Azad Thakur,  
Joint Director  
ICAR, Mizoram Centre,  
Kolasib- 796081  
Mizoram.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS  
MADE:

This application is against the action of the respondents in issuing the order vide No. RC(MZ)P/109/91/5656 dated 27.5.2000 and order vide No. RC(MZ)P/109/91/5851 dated 4.8.2000. This application is also directed against the illegal recovery from the applicant.

Filed by  
the applicant through  
Abha Das  
Advocate  
28/5/2001

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is citizen of India and as such he is entitled to all the rights and protections as guaranteed under the constitution of India and Laws framed thereunder.

4.2. That the applicant has come before the Hon'ble Tribunal seeking an appropriate relief against the vindictive attitude of the respondents, mainly the respondent No. 4 who was the Controlling Officer of the applicant. At the relevant point of time, the applicant was working as ASSTT. Administrative Officer in the Mizoram Centre (ICAR) under the direct control of respondent No. 4. During the said service period, the respondent No. 4 in his official capacity has been harassing the applicant without any basis. The respondent No.4 developed bad blood against the applicant and for that only he has been harassing the applicant for no fault of him. The detailed facts are given below.

It was during the early part of 2000, the respondent No.4 invited tenders for sale of an official vehicle (Gypsy, ML-05-6335). For that purpose a committee was constitute by the respondents, headed by the applicant as one of the member. Before the said tender, the committee approached the D.T.O. Aizwal and the M.V.I. concerned after making the inspection, fixed the value of the said Gypsy as Rs. 52,000/- . Pursuant to the tender notice

3(three) tenders were received from three parties and amongst them 30,000/- was the highest bid. the said committee looking into the highest bid, took a decision not to sale the said vehicle even to the highest bidder and to make fresh advertisement for sale of the said vehicle.

The aforesaid incident took place on 24.1.2000, and for the reason best known, the respondent No.4, developed a bed blood against the applicant. Apart from that the said respondent No.4 all along harassing the applicant for no fault of him.

4.3. That against the aforesaid harassment respondent No.4 issued an OM bearing No.RC(MZ)/P/109/91/5656 dated 27.5.2000 by which the applicant has been asked to explain as to why he was absent from his duty for some brief period and why he was made false allegations against the competent authority.

A copy of the said OM dated 27.5.2000 is annexed herewith and marked as ANNEXURE-1.

4.4. That the applicant begs to state that after the above mentioned incident regarding disposal of vehicle the respondent No.4 on and often used to call the applicant in his chamber and insulted him with abusive language. It is pertinent to mention here that the applicant having no other alternative preferred a representation dated 22.5.2000 to the Director, ICAR highlighting the incident.

A copy of the said representation dated 22.5.2000 is annexed herewith and marked as ANNEXURE-2.

4.5. That the respondent No. 4 immediately having come to know about the aforesaid Annexure -2 letter issued the impugned Annexure-1 order dated 27.5.2000. In the said order dated 27.5.2000 while narrating the allegations against the applicant

AB

, the respondent No.4 also asked explanation from the applicant as to why he has made false allegation against competent authority.

4.6. That on receipt of the aforesaid Annexure-1 dated 27.5.2000 the applicant preferred a letter dated 31.5.2000 by which he prayed for supply of certain documents in preparing the reply of the impugned memo dated 27.5.2000. However, the respondent No.4 without furnishing the same issued a letter dated 1.6.2000 by which applicant asked to clarify the reasons for such documents. On receipt of the said order the applicant preferred a representation dated 6.6.2000 clarifying the need of the documents.

Copies of the letter dated 31.5.2000, 1.6.2000 and 6.6.2000 are annexed herewith and marked as ANNEXURE- 3, 4,& 5.

4.7. That even thereafter respondent No.4 did not stop the action of harassment towards the applicant and issued an office note dated 21.7.2000 by which he was asked to explain regarding his absence from duty on 21.7.2000 . Accordingly applicant replied to the said office note by submitting explanation vide it's letter dated 27.7.2000.

Copies of the said office note dated 21.7.2000 and it's reply dated 27.7.2000 are annexed herewith and marked as ANNEXURE-6&7 respectively.

4.8. That in regarding to his earlier impugned OM dated 27.5.2000 the applicant preferred numbers of representation praying for furnishing documents but same yielded no result in positive. In continuation to his earlier representations praying for documents, the applicant preferred yet another representation dated 22.7.2000 making a prayer for furnishing the said documents.

9

A copy of the said representation dated 22.7.2000 is annexed herewith and marked as ANNEXURE-8.

4.9. That the respondent No.4 having failed to produce the said documents as prayed for by the applicant, issued yet another Memorandum dated 24.7.2000 rejecting his prayer for furnishing necessary documents made by the applicant through his representations and he was once again asked to explain his alleged 10 days absence on account of LTC. The aforesaid Memorandum dated 24.7.2000 has been issued in continuation of the earlier OM dated 27.5.2000 but this time the respondent NO.4 himself has deleted some of the alleged absence. These action of the respondent No.4 proves his malafide intention.

Copy of the said Memorandum dated 24.7.2000 is annexed herewith and marked as ANNEXURE-9.

4.10. That the applicant thereafter preferred a representation in form of explanation against the impugned orders dated 27.5.2000, 1.6.2000 and 24.7.2000. The applicant in his said explanation letter dated 29.7.2000 has narrated the background of the case and also made it clear how his defence was prejudiced due to non-supply of certain documents like Log Book for the period from August 1997, January and February 1998, December 1998 and April 1999. It is pertinent to mention here that some of the leave period has already been sanctioned by the respondent No.4 himself and against some periods the applicant was directed to attend the Head Office at Shillong. However, the respondents No.4 with a malafide intention to harass the applicant have initiated all possible steps/ proceedings against him.

The applicant craves leave of this Hon'ble Tribunal to rely and refer upon the statements made in the said representa-

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tion dated 29.7.2000 at the time of the hearing of the case.

Copies of the said representation dated 29.7.2000 is annexed herewith and marked as ANNEXURE-10.

4.11. That thereafter the respondent No.4 without taking into consideration the representations preferred by the applicant issued the impugned warning letter dated 4.8.2000 . By the said impugned letter dated 4.8.2000 the applicant was asked to make proper application (leave application ) for regularisation of the aforesaid alleged unauthorised absence.

A copy of the said letter dated 4.8.2000 is annexed herewith and marked as ANNEXURE-11.

4.12. That against the impugned warning letter dated 4.8.2000 the applicant preferred a representation dated 10.8.2000 by which he made specific prayer for cancellation of the same. In the said representation dated 10.8.2000 the applicant has also made it known to the concerned authority as to how his defence was prejudiced for non supply of the necessary documents mainly the Log Book.

A copy of the said representation dated 10.8.2000 is annexed herewith and marked as ANNEXURE-12.

4.13. That the respondent No.4 thereafter issued an order dated 22.8.2000 by which the so called period of unauthorised absence for 57 days have been credited as on leave (EL) without waiting for the representation from the applicant.

A copy of the said order dated 22.8.2000 is annexed herewith and marked as ANNEXURE-13.

4.14. That immediately on receipt of the aforesaid order dated 22.8.2000 the applicant preferred an appeal dated 24.8.2000 to the Director ,ICAR . In the said appeal the applicant raised

the point of Natural Justice which has been denied to him. The applicant has also in the said appeal highlighting the background fact of the entire episode of malafide action of the respondent No.4.

A copy of the appeal dated 24.8.2000 is annexed herewith and marked as ANNEXURE-14.

4.15. That the applicant in continuation to his aforesaid appeal dated 24.8.2000 (Annexure-14) preferred yet another representation dated 30.8.2000 to the Under Secretary , ICAR highlighting the entire facts of the case with a prayer to set aside the impugned warning letter as well as the order dated 22.8.2000 deducting 57 days from his leave account.

A copy of the said appeal dated 30.8.2000 is annexed herewith and marked as ANNEXURE-15.

4.16. That the respondent No.4 kept on harassing the present applicant and once again issued an office note dated 30.8.2000 by which he was directed not to show any negligence to his duties.

A copy of the said office note dated 30.8.2000 is annexed herewith and marked as ANNEXURE-16.

4.17. That in reply to the aforesaid Annexure-16 office note dated 30.8.2000 the applicant preferred a representation dated 1.9.2000 highlighting the fact that no such duty has been allotted to him and the office note dated 30.8.2000 is totally false and fabricated.

A copy of the said representation dated 1.9.2000 is annexed herewith and marked as ANNEXURE-17.

4.18. That the respondent No. 4 in continuation of his aforesaid harassment deducted the salary of the applicant in the name of SDA recovery. It is noteworthy to mention here that an amount of Rs.1653/- has been deducted from the salary of the applicant

from the month of September 2000 for 57 days on the name of SDA over payment. As per the rule the respondent can not deduct SDA has been done in the instant case. In fact, the applicant is entitled to SDA terms of the OM dated 14.12.83.

The applicant craves leave of this Hon'ble Tribunal to produce the OM dated 14.12.83 at the time of hearing of the case.

4.19. That highlighting the grievance of illegal recovery of SDA, the applicant preferred a representation dated 8.9.2000 to the Director, ICAR. The applicant as stated above has been subjected to respondent meted out by the respondent No.4. The respondent No.4 having not found any other instrument for such harassment, has deducted the aforesaid amount of Rs.1653/- from the applicant in the name of SDA recovery. Needless to say here that incidents narrated above are very clear and same shows the malafide action of the respondents No.4.

A copy of the said representation dated 8.9.2000 is annexed herewith and marked as ANNEXURE-18.

4.20. That the respondent No. 4 by issuing the aforesaid impugned memorandums virtually destroyed his service career. All the impugned communications have been placed in the service book of the applicant and thereby the ACRS for the said period have been severely effected. The applicant preferred appeal before the higher authority for consideration of his case of the aforesaid impugned memorandum but nothing has been communicated to him even after the lapse of statutory time limit fixed for the same. Having no other alternative the applicant has come before this Hon'ble Tribunal seeking an appropriate direction to the respondents for cancellation of same.

4.21. That this application has been bonafide and to secure ends of Justice

13

5. GROUND FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the entire action/inaction on the part of the respondents in issuing the impugned communications are illegal, arbitrary and violative of principle of Natural Justice and hence same are liable to be set aside and quashed.

5.2. For that issuing of the impugned memorandum by the respondents clearly depicts mala fide intention for such issuing and the same has been issued without any basis. No proper enquiry has been made to find out the allegations and adequate opportunity of hearing has also been denied to the present applicant. On these score the impugned communication are liable to be set aside and quashed.

5.3. For that of non-supply of necessary documents to the applicant has seriously prejudiced the defence of the applicant and same is violative of principles of Natural Justice as well as administrative fairplay and for this the impugned communication are liable to be set aside and quashed.

5.4. For that respondents have acted illegally in issuing the impugned communication which are not sustaining in the eye of law, since the same are violative of the various provision guiding the field.

5.5. For that the respondents have acted illegally in issuing the impugned communications to the present applicant. Only with the sole purpose of destroying his service career in per-se illegally and same are liable to be set aside and quashed.

5.6. For that there has been violation of various provisions of rules guiding the field in issuing the impugned orders by the respondents and hence the same are not sustainable in the eye of law and same are liable to be set aside and quashed.

5.7. For that in any view of the matter action/inaction on the part the respondents are not sustainable in the eye of law

and same are liable to be set aside and quashed.

The applicant craves leave of this Hon'ble Tribunal to advance more grounds with legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prays that the instant application be admitted, records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

- 8.1. To set aside and quash the impugned memorandums dated 27.5.2000, 1.6.2000, 22.7.2000, 24.7.2000, 4.8.2000, 22.8.2000, and 30.8.2000.
- 8.2. To direct the respondents to reply the amount of Rs.1653/- with interest @ 18% to the applicant which was deducted from his salary on account of SDA.
- 8.3. To direct the respondents to issue necessary orders modifying the service book/ACRs of the applicant.
- 8.4. Cost of the application.

9. INTERIM ORDER PRAYED FOR:

During the pendency of the application applicant prays for an interim order directing the respondents to proceed with the matter promotion of the applicant without taking into consideration the aforesaid impugned communication.

10. ....

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 6G F9 2093
2. Date : 9/5/2001
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

16

VERIFICATION

I Sri Mahendra Prasad Rajak, aged about 50 years, S/o B.P.Rajak, presently working as Asstt. Administrative Officer, ICAR, Tripura Centre, Tripura, do hereby solemnly affirm and verify that the statements made in paragraphs 1 to 3, 4.1, 4.2, 4.4 to 4.8, 4.10 to 4.20 and 5 to 12 are true to my knowledge and those made in paragraphs 4.3 and 4.9 are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 26th day of May of 2001.



Signature.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE:KOLASIB: 796 081:MIZORAM

NO. RC(MZ)P/109/91/S656

Datdd Kolasib, the 27th May, 2000.

MEMORIUM

It has been observed after thorough scrutinization of the attendance registers and CL registers which you have handed over to the undersigned vide your letter No. Nil dt. 10.4.00 that you were wilfully and unauthorisedly absent from duty for the following periods, for which you have neither applied for CL nor CCL.

1. 16th August, '97 to 27th August, '97 (12 days)
2. 1st January, '98 to 7th February, '98 (38 days)
3. 22nd and 23rd December, '98 (2 days)
4. 9th, 12th, 23rd, 24th and 26th April, '99 (5 days)

It was further observed from attendance register, CL register and personal file that you have availed LTC on casual leave i.e. from 12th January '97 to 7th February '98, for which you have neither applied for CL nor mentioned it in LTC bill.

It reflects that you have kept the authority in dark, by taking the undue advantage of keeping the attendance registers and CL registers with you which is totally contrary to CCS rules. Further you have alleged the authority with base less charges vide your letter No. Nil dated 6th April, 2000 that the important files and CL registers were kept with you as per the verbal instructions of the undersigned. It was thoroughly verified and clarified that I have never given any verbal instructions to keep even your personal file and other confidential files with you.

You are therefore asked to explain that why you were absent for the above periods and made false allegations against the competent authority, failing which necessary disciplinary action could be initiated.

To

✓ Shri M.P. Rajak,  
Asst. Administrative Officer,  
ICAR Mizoram Centre, Kolasib.

10/2/97/5  
( H.S. AND THAKUR )  
Joint Director

Copy to :-

1. The Administrative Officer, ICAR Res. Complex for N.E.H. Region, Umroi Road, Imphal, Meghalaya for information.
2. Personal File.
3. Guard File.

(1)

Attested

M. S. Das  
Advocate

- 14 -  
Dated Kolasib, the 22.5.2000.

ANNEXURE → 2

8

To

The Director,  
ICAR Res. Complex for NEH Region  
Umiam Road, Shillong, Meghalaya.

Sub:- Misbehaviour and harassment by  
Dr. N. S. Azad Thakur, Jt. Director, reg.

Respect Sir,

I would like to state that Dr. N. S. Azad Thakur, joint Director, ICAR, Mizoram Centre, Kolasib is harassing and misbehaving with me in several ways since 25th Jan. 2000. Because I did not recommend the disposal of the condemned gypsy KNO 05 G 335 as a Committee members. The disposal was not possible because of the highest bid i.e. Rs. 30,000/- (Thirty Thousand/-) Only by Smili Zothoampare (wife of Shri Lathia-Kuringa, Director of this Centre) was less than the book value i.e. Rs 52,000/- (Fifty Two Thousand Two Thousand/-) only fixed by the D.T.O. Nizam.

Moreover, very often he is coming to office under intoxicated condition and behaving irrationally and using obscene language during official meetings with me under these conditions I can not work peacefully. Sir, he is harassing me continuously and misbehaving his official position for the same.

For views of the above cited circumstances and conditions, if something unwanted misbehaving is going to arises, only Dr. N. S. Azad Thakur will be held responsible.

Kindly Sir, I submit for your kind perusal at your convenience. Thanking you with regards.

Yours faithfully  
Vijay 2000  
(D. P. Rajak)

Arrested

MAA

AN

Dated Kolasib, the 31st May, 2000

To

The Joint Director,  
ICAR Res Complex for NEH Region,  
Mizoram Centre, Kolasib

Sub: Request for supply of xerox copy

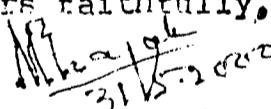
sir,

I have the honour to request you to kindly supply me the xerox copies of the following documents:

1. Xerox copies of attendance registers w.e.f 16.8.97 to 27.8.97, 1.1.98 to 7.2.98, 22nd, 23 Dec.98 & month of April, 99
2. CL,CCL & E.L accounts for the year 1997,98 & 99
3. LTC bill submitted during 97-98(Xerox copy)
4. Xerox copies of Loy Book for the period from August,97, Jan.,Feb.98, Dec.98 and April,99 of the vehicle NO.MZ 0-1 5059 & ML-05 6335

The documents are required to reply the Memo, issued vide letter NO.RC(MZ)P/109/91/5656, dt. 27.5.2000

Yours faithfully,

  
( M. P. Rajan )

Asstt. Administrative Officer

Received on  
31/5/2002  
2:24 PM  
M.P.R

(3)

Arrested

Under

Advocate

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE: KOLASIB-796 081 (MIZORAM)

NO. RC(MZ)P/109/91/5651

Dated Kolasib, the 1st, June, 2000

OFFICE NOTE

You are hereby asked to clarify your requirement regarding the supply of Xerox copies of attendance register (Sl.No.-1) Vide your letter No. nil dated 31st, May, 2000, because you have requested for Xerox copy of attendance register w.e.f. 16.8.97 to 27.8.97 and again you have requested for the Xerox copies w.e.f. 1.1.97 to 7.2.98. Which seems to be confusing. Further you have requested for the supply of Xerox copies of Log Books, which is not at all related to the Memo. No. RC(MZ)P/109/91/5656 dt. 27.5.2000 and therefore you are asked to clarify precisely the reasons of its requirement.

To:

✓ Shri. M.P. Rajak,  
A.A.O, ICAR Res. Complex for NEH Region,  
Mizoram Centre, Kolasib.

*Mazad*  
( N.S. AZAD THAKER )  
Joint Director.

Copy to :-

The Administrative Officer, ICAR Res. Complex for NEH Region, Umroi Road, Umiam for information and necessary action. (a Xerox copy of his letter No. nil dt. 27.5.2000, for ready reference).

10

W

Attested

*M. D. Ans*

Advocate

Dated Kolasib, the 6th June, 2000

To

The Joint Director,  
ICAR Research Complex for NEH Region,  
Mizoram Centre, Kolasib

Ref: 1. Memo NO.RC(MZ)P/109/91/5656 dt. 27.5.2000  
2. My letter dated 31.5.2000  
3. Office Note NO.RC(MZ)P/109/91/5681 dt. 1.6.2000

Sir,

With reference to the above mentioned reference I would like to clarify and once again requested you to kindly arrange to provide me the xerox copies of the documents as under:

1. Xerox copies of the attendance registers w.e.f. 1.1.97 to 7.2.98, 22nd & 23rd Dec. 98 and month of April, 99
2. CL, CCL & E.L accounts for the year 1997, 98 & 99.
3. Since in memorandum dated 27.5.2000, it has been alleged that I was on LTC w.e.f. 12.1.97 to 7.2.98. Therefore, to justify my view point xerox copies of the attendance registers(s) are needed.
4. Xerox copies of the Log books are required because as I doubt that I was on official tour and availed the vehicle facility. Therefore, it is evident that it is well related to the Memorandum No.RC(MZ)P/109/91/5656, dated 27.5.2000.

Submitted for kind consideration and perusal at your end.

Thanking you,

Yours faithfully,  
M. P. Rajak  
( M. P. Rajak )  
Asstt. Administrative Officer

Attested

M. P. Rajak  
Advocate.

(5)

Received on  
6/6/2000  
10:15 AM  
M.P.R.

RD  
100

Copy to:

The Director, ICAR Research Complex for NEH Region, Umroi Road, Umiam(Barapani), Meghalaya for kind information.

*M. P. Rajak*  
( M. P. Rajak )  
Asstt. Administrative Officer

Attested  
M. P. Rajak

Advocate

Received -  
6/6/2000  
10:15 AM  
M. P. Rajak

(5)

W/Asstt. Administrative Officer

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE, KOLASIB: 796 081, MIZORAM

....

ATED - 01.08.2000

NO. RC(MZ)P/109/91/5791

Dated Kolasib, the 22<sup>nd</sup> July, 2000

OFFICE NOTE

You have been found absent on 21.07.2k without taking any prior permission from the undersigned. It has been observed from the office records that you have not availed/granted any kind of leave due to you.

Hence, you are asked to explain the reason for unauthorised absence from duties within one week from the date of issue of this letter.

*N.S. Thakur*  
( N.S. SHRI THAKUR )  
Joint Director

TO

✓ Shri M.P. Rajak,  
A.A.O.,  
ICAR Mizoram Centre,  
Kolasib - 796 081.

Copy to :-

The Director, ICAR Res. Complex for N.E.H. region,  
Umroi Road, Umiam, Barapani for information

10

6

ANCS/5-  
Lokan.  
Advocate.

Dated Kolasib, the 27th July, 2000

To

The Joint Director,  
ICAR Res. complex for NER Region,  
Mizoram Centre, Kolasib

Subs: Explanation

Ref: Office Note No. RC(MZ)P/109/91/5791,  
dated 22.7.2000

sir,

With reference to the above, I have the honour to inform you that on 21st July, 2000 I could not submit my C.L. application because I went to market for purchasing of medicine due to my stomach problem.

Hence, I have already submitted C.L. application on 22.7.2000 for my absence on 21st July, 2000.

Thanking you,

Yours faithfully,

( M. P. Rajak )

Asstt. Admin. Officer

RECD. NO. 2

The Minister, and his colleague for NER Region, Dr. M. P. Rajak, Admin. Officer, Mysorep-200001 informed me that on 21.7.2000 when I reached office at 9.30 A.M. along with other administrative staff members, that every day J.D. was in office on account of drunk under intoxicated condition. He has told to all staff member of Admin. to go from office as all of you complain and marked absent in attendance register. Interestingly all staff members of Admin. has gone and I also went to market for purchasing of medicine due to my stomach problem & nobody was in office, therefore, I have submitted C.L. application on 22.7.2000.

MR  
27/7/2000  
( M. P. Rajak )  
Asstt. Admin. Officer

RECD.  
Lokan  
Divocat

Re: Prayer for Supply of Xerox copies of documents  
Dated Kolusit, the 22nd July, 2000

TC

The joint Direction,  
J.C. & M.L. C. C. L.  
Kolusit.

Sir, Prayer for Supply of xerox copies of documents rey

Sir,

Kindly referred my prayer dated 6.6.2000 for Supply of required Xerox copies of the documents but till date the same has not been supplied to me to reply Memo issued vide N.O.R.O.(M7) P/109/91/5056 dated 27.5.2000.

I, therefore request you once again to furnish me the following xerox copies of the documents

1. Xerox copies of the attendance registers w.e.f 1.3.97 to 7.2.98, 22nd & 23rd Dec 98 & April, 99.
2. Xerox copies of C.L., CCL & E.L. accounts for the years, 1997, 98 & 99
3. Xerox copies of LTC w.e.f. 12.1.97 to 7.2.98.
4. Xerox copies of Log Book for the period from August, 97, January & February, 98, Dec. 98, and April, 99 of Vehicle No. MZC1-5C89 & MLCS 6335

Submitted for your kind consideration  
and perusal

Thanking you,

Yours faithfully  
M. P. Rayak  
22/7/2000  
(M. P. Rayak)  
ASST. Admin. Officer

22/7/2000  
M. P. Rayak  
ASST. Admin. Officer

Advocates  
M. P. Rayak

-2-

Copy to:

The Director, ICAR Res. Complex for  
NEH Region, Umroi Road, Umiam (Bazapani),  
Meghalaya for kind information.

~~Rajak 2000~~  
(M. P. Rajak)  
Asstt Admin. Officer

(6)

Attested  
M. Das  
Chocaco

CONFIDENTIAL

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE: KOLASIB, 796 061: MIZORAM

MO. RC(MZ)P/109/91/5799

Dated Kelasib, the 24th July, 2000.

**MEMORANDUM**

With reference to the Office Memo, No. RC(MZ)P/109/91/5656, dated 27th May, 2000, whereby you have been asked to explain for your unauthorised absence from duties as mentioned. Instead of explaining the reasons, you have unduly and unnecessarily asked the undersigned to supply the Xerox copies of attendance registers, leave accounts and Log Books etc. vide your letter No. M11 dated 22.7.2000.

I am enclosing herewith the Attendance Role sheets, ~~and~~ CL, CCL Register Sheets <sup>and LTC</sup> as asked. You have once again asked for the Xerox copies of ~~attendance~~ Log Books for which you have already been informed vide letter No. RC(MZ)P/109/91/5051, dated 01.06.2000.

It seems from your inconsistent and irrelevant requirements that you have no appropriate explanation and reply to the Memorandum issued to you. Rather you are intending to delay the matter, so that the disciplinary proceedings may not be initiated accordingly.

You are once again asked to explain the reasons for unauthorised absence from duties and availed LTC without proper sanction of leave, within 10 days of issue of the Memo, failing which necessary disciplinary proceedings will be initiated against you as per the procedure.

To,

✓ Shri. M.P. Rajak,  
Addo Do.,  
ICAR Mizooram Centre,  
Kelasib, Mizooram.

Encl: As above.

*Notified 24/7*  
( N.S. AZAD THAKUR )  
Joint Director

Copy to:

1) The Director, ICAR Res. Complex for NEH Region, Umrei Road, Umiam, Meghalaya, for his kind information.

(a)

Arrested  
W.D.  
Advocate.

Dated Kolasib on the 29th July, 2000

To

The Joint Director,  
ICAR Research Complex for NEH Region,  
Mizoram Centre, Kolasib, Mizoram

Sub: Explaination

Ref: 1. Your Confidential Memorandum NO.RC(MZ)P/109/91/5656,  
dated 27.5.2000  
2. Office Note NO.RC(MZ)P/109/91/5681, dt. 1.6.2000  
3. Confidential Memorandum NO.RC(MZ)P/109/91/5799,  
dt. 24.7.2000

Sir,

With due respect and humble submission, I have the honour to state the following points in reference to the above letters and also kindly refer my prayer dt. 31.5.2000, 6.6.2000 and 22.7.2000 for supply of required documents but, till date xerox copies of the Log Book for the period from August, 97, Jan. & Feb. 98, Dec. 98 and April, 99 of vehicle NO. MZ-01 5059 & ML-05 6335 has not been supplied to me which is also very much needed for proper reply of the memorandum. However, without waiting further, I am submitting my reply recollecting from my memories:

1. That when I was absent from duties why your august office did not take any cognizance of the same and asked for the leave/explaination at that time.

2. As mentioned that I was absent from duties w.e.f 16.8.97 to 27.8.97 but I was on compensatory leave upto 21.8.97 at Shillong. But your kind honour instructed me to perform the official duties at Hqrs. Umiam and accordingly you have cancelled my leave(CCL) mentioning that Mr, Rajak attended the office.

3. I was granted CCL with effect from 6.1.98 to 31.1.98 by your kind honour only. But in the meantime, you have instructed to perform official duties and I have performed the same upto 9th Jan. 98 and on 6th & 7th Feb. 98, in lieu of that you had compensated my leave accordingly.

4. On 22nd & 23rd Dec. 98 I had been asked by you to accompany to Shillong. With your permission and consent my self & you sir proceeded to Shillong on official tour in the same vehicle and performed the official duties there. If you would have not been allowed me how I had travelled in the same office vehicle.

5. For 9th, 12th, 23rd, 24th & 26th April, 99 I was on Official tour and the same had already been approved by your authority.

6. I never availed any LTC for one year duration as mentioned (from 12.1.97 to 7.2.98). If I was absent for one year, office would not have disbursed my salary etc. Further, if I would have not been performed my return journey within 90 days how my final bill had been entertained by the office.

10

Advocate

Cont/-2-

7. Imprtant files & registers etc. had been kept with me under your instructions and orders, which I can not violate as per office procedure. Otherwise how the files, registers comes to my chamber. "Sentance" that I have never given any verbal instructions" in Memo NO.RC(MZ)P/109/91/5656 dt.27.5.2000 is not true because in the order NO.RC(MZ)P/109/91/5503 dt.3.4. 2000 it has mentioned" inspite of repeated verbal instructions". It clearly shows that you used to give verbal instructions. Therefore, it is evident that I did not put any false allegations\* and mentioned the facts only. Whenever it has been asked to submit/ give the important files/ registers, etc. I had never objected and handed over the same to your authority. Therefore, in my opinion I never kept authority in dark.

Further, Sir it is stated that I have proceeded with you whenever you have asked me to do with your due and kind permission only. I have done the official work as per your instructions. You have also instructed me not be submit tour programme everytime as the Director may object due to financial involvement. Now after a long gap it has been alleged by you that I was absent from/duties for the period during which I have performed official duties. If you would have not instructed and allowed, it would have not been possible for me to go with you in same office vehicle. However, it is requested that I may kindly be allowed to submit the final tour programmes.

Submitted for kind consideration.

Your's faithfully,

*M. P. Rajak*  
( M. P. Rajak )  
Asstt. Administrative Officer

Arrested  
M. P. Rajak  
Advocate.

27/2/2000

(10)

Copy to :

The Director, ICAR Research Complex for NEH Region, Umroi Road, Umiam (Barapani), Meghalaya for kind information that Joint Director, Dr. N. S. Azad Thakur is harassing me unnecessarily. Since I am not abetting him in his corrupt and illegal activities.

For your kind persual and consideration I am herewith enclosing the xerox copies of approved tour programme, CCL, CL, Log Book etc. which clearly shows that I was not absent wilfully & unauthorisly from duty as alleged by him. I was not absent unauthorisly but he him self was out of station for more than 1 (one) and 1/2 (half) year in his three year tenure (Log Book of the vehicle/ No. MZ 01 5059 may please be called for verification). Sir, when he himself was absent/out of station from duties for such a long period, he has instructed me time to time to keep all these files with me to run the office. In the office after the Jt. Director I am the person in administration to keep all these files. If I was absent from duties he would have been informed me immediately, but he did not do the same. Now after expiry of more than 1 (one) year (last date of absence i.e. 26th April, 99 as per the Memorandum received vide letter NO. RC(MZ)P/109/91/5656 dt. 27.5.2000). It was alleged that I was absent from duties, which is baseless, false and framed against me with malafide intentions.

Further, Sir I would like to state that I was keeping important files, attendance registers, as per his instructions only and now he is alleging me that I have / taken undue advantage by keeping the records (complying his orders) and kept the authority in dark. I did nothing wrong and performed my duties only. Even though I have been charged in false manner. This is unjustified.

In view of the above, I would / like to request your / kind honour to kindly do justice to me, for which act of kindness I shall ever remain greatful to you.

( M. P. Rajak )  
Asstt. Administrative Officer

Attested  
*h.s.s*  
Advocate.

10

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE: KOLASIB-796 081: MIZORAM

NO.RC(MZ)P/109/19/5581

Dated Kolasib the 4th Aug. 2000.

WARNING

With reference to the Office Memos/note issued to you Vide No.RC(MZ)P/109/19/5656, dt.27.5.2000, RC(MZ)P/109/19/5681, dt.1.6.2000 and RC(MZ)P/109/19/5799, dt.24.7.2000 for unauthorised absence from duties, but you have neither explained properly nor applied any leave due to you Vide your letter No.Nil, dt.31.5.2000, Letter No.Nil dt.6.6.2000 and Letter No.Nil dt.29.7.2000. If you are having any evidences/approved tour programmes then why you have not submitted the same to the office thereby intensionally delaying the necessary diciplinary proceedings which are seriously objecti-onable and violating the CCS rules.

The competent authority has also seriously viewed Vide letter No.RC(P)121/77, dated Umiam 23.6.2000 for your violation of administrative rules. Hence you are hereby warned to be proper in dealing with official matters and asked to apply any leave due to you for your unauthorised absence period from duties within 10 days from the issue of this letter, failing which the unauthorised period of absence will be granted/deducted from your leave account without waiting further.

To,

✓ Shri.M.P.Rajak,  
Asstt.Administrative Officer,  
ICAR Mizoram Centre,  
Kolasib - 796 081

*Notified 4/8/2000*  
( N.S. AZAD THAKUR )  
Joint Director.

C.Copy to:

- 1) The Director, ICAR Res.Complex for N.E.H Region, Umroi Road, Umiam, Barapani for his kind information and necessary action. (A copy of letter No.Nil dt.29.7.2000 of Shri.M.P.Rajak, A.A.O., is also enclosed herewith for your kind perusal and information).
- 2) C.R. Dossier file.
- 3) Personal File of Shri.M.P.Rajak, A.A.O., ICAR Mizoram Centre, Kolasib.

*( N.S. AZAD THAKUR )*

*editon  
Avacation*

Dated Kolasib, the 10th August, 2000

To

The Joint Director,  
ICAR Research Complex for NEH Region,  
Mizoram Centre, Kolasib-796081

Sub: Warning

Ref: Your letter NO.RC(MZ)P/109/91/5851, dt. 4.8.2000

My letter dated 22.7.2000  
- do - dated 29.7.2000

Sir,

With reference to the above cited warning I have the honour to state the following:

1. I did not submit my personal copies of tour programmes, xerox copies of the attendance registers & leave registers etc. Since, this record should be available in ~~off~~ office & xerox copies of the same of the papers/documents have also been provided to me by this office. Your kind honour would have been verified the same. Therefore, I am not delaying any proceedings rather I have been provided the required papers, documents very late. Further, xerox copies of the Log Book have not been provided till date. Hence, your august office is delaying the same.
2. To the best of my knowledge, I always used to be proper in dealing with official matters.
3. As it has been asked for submission of leave, my explanation letter dated 29.7.2000 may please be re-considered. Since I have performed official duties under your instructions/orders (verbal). Therefore, it is requested that from the leave accounts no leave of any kind should be deducted arbitrarily till finalisation of the matters.
4. The charges labelled against me through warning issued vide confidential letter NO.RC(MZ)P/109/91/5851, dated 4.8.2000 are absolutely false, baseless and put due to malafide intention as I refuse to obliged you for sale of vehicle NO.ML-05-6335 of this centre illegally.

Submitted for your kind consideration.

Thanking you,

Yours faithfully,

*M. P. Rajak*  
( M. P. Rajak )  
Asstt. Administrative Officer

*DR. M. P. Rajak*  
12

*Advocate*

- 2 -

Copy to:

The Director, ICMR Research Complex for NEH Region, Umroi Road, Umiam(Barapani)-793103, Meghalaya for kind information. Sir I have given reply point wise vide my letter dated 29.7.2000, but Dr.N.A. Azad Thakur, Joint Director, ICMR, Mizoram without considering my view points issued the warning with a copy to C.R.Dossier file and threatened to deduct the period which he is showing illegally & with malafide intention as unauthorised absence, will be deducted from my leave a/cs. Sir, either I was on leave or on tour under his instructions for official work. For the ~~f~~ official duties, I performed at Hqrs.Umiam, he is asking leave after a lags of 3 years. It clearly shows his high handedness, malafide intentions, wilful harassment & negative attitude towards me. Sir, I request your kind honour that no any kind of leave should be deducted arbitrarily from my leave accounts till finalisation of the same & copy of the warning may not be placed in C.R.Dossier file.

He is harassing me since 24th Jan.2000 when I did not recommend the sale of Gypsy NO.ML-05-6335 as a committee member as well as ADO because it was not as per rules. He started harassing me in various manners & same has been brought time to time in the notice of competent authority.

Further, Sir I am herewith enclosing necessary papers for your kind consideration.

In view of the above said facts kindly do justice with me & save me from further harassment.

*M. Rajak*  
10/8/2000

( M. P. Rajak )  
Asstt. Administrative Officer

P/C

(R)

Attested

*Abbas*

Advocate.

List of enclosures.

1. Comp. Leave appl. - Annexure - I  
dt. 14.8.97 Xerox copy
2. Comp. Leave appl. - Annexure - II  
dt. 30.12.97 Xerox copy
3. Comp. Leave appl. - Annexure - III  
dt. 21.12.98 Xerox copy
4. C. L & Comp. Leave - Annexure - IV,  
records for 1997, 98 499 S & V.  
Xerox copies
5. Approved tour programme - Annexure -  
dt. 1.5.99 Xerox copy. VII.

Send with  
advance copy

DR  
10/8/2000

Arrested

Advocate.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH  
ICAR RESEARCH COMPLEX FOR N.E.H. REGION  
MIZORAM CENTRE: KOLASIB-796 081: MIZORAM

NO. RC (MZ) P/109/91/ S. No. /

Dated Kolasib, the 22nd Aug. '00,

O R D E R

Shri, M.P.Rajak, A.A.O. is granted Earned Leave for 57 days which was for unauthorised absence from duty for the following periods -

1. 16th Aug. '97 to 27th Aug. '97 - 12 days
2. 1st January, '98 to 7th Feb. '98 - 38 days
3. 22nd & 23rd December '98 - 2 days
4. 9th, 12th, 23rd, 24th & 26th April '99 - 5 days

TOTAL:- - 57 days

He would have continued to hold the same post at the same station but for his proceeding on leave.

To,

Shri, M.P.Rajak,  
A.A.O.,  
ICAR Mizoram Centre,  
Kolasib-796 081.

*Niraj*  
( N.S. AZAD THAKUR )  
Joint Director

Copy to:-

1. The Administrative Officer, ICAR Res. Complex For NEH Region, Umroi Road, Umiam, Meghalaya for information.
2. The Finance & Accounts Officer, ICAR Res. Complex For NEH Region, Umroi Road, Umiam, Meghalaya for information & necessary action.
3. Dealing Asstt. (Pay bill), ICAR Mizoram Centre, Kolasib to deduct GDA from the salary for the period of unauthorised absence of Shri, M.P.Rajak, AAO, from the month of Sept. 2000.

10 (3)

*Deputy Secy*  
*Umas*  
*APG*

Dated: Kolasib the 24<sup>th</sup> Aug., 2000

To

The Director  
ICAR Research Complex for  
NEH Region, Umroi Road, Umiam  
Meghalaya

**Sub.: Appeal against the Order No. RC (MZ) P/109/91/5881 dated 22<sup>nd</sup> Aug., 2000-reg.**

Respected Sir,

I have the honour to state as under:

1. Sir, Dr. N. S. Azadthakur, the Joint Director, ICAR Mizoram Centre, Kolasib has deducted a EL of 57 days from my leave account vide his order No. RC (MZ) P/109/91/5881 dated 22<sup>nd</sup> Aug., 2000 (Xerox copy attached ) without considering my replies dated 29<sup>th</sup> July, 2000 and 10<sup>th</sup> Aug., 2000 & necessary papers, arbitrarily and illegally. He has awarded this kind of penalty without even waiting the decision on my copies of the replies to the competent higher authority.
2. When I was absent he would have asked the leave then or otherwise taken/ initiated disciplinary action at that time only. But now he is taking revenge by grossly misusing his official power as I did not oblige him for illegal sale of gypsy No. ML 05-6335.
3. He has awarded the penalty without inquiring the facts and circumstantial evidences and devoid of me of "Natural Justice".

In view of the above said facts and circumstances I would like to request your kind honour that kindly do justice with me & my leave may please be credited again in my leave account. Which Joint Director has deducted illegally and arbitrarily. Further, it is requested that during final decision on this matter, my earlier letters/replies regarding the same may please be taken into consideration.

Submitted for sympathetic consideration and necessary action at your kind end.  
Thanking you with regards,

Encl.: As cited above

Yours faithfully,

*M P Rajak*  
S/C  
24/8/2000

(M P RAJAK)

AAO, ICAR Mizoram Centre  
Kolasib-796081

Attested

*Er. A. D. D.*

Advocate

(14)

Dated Kolasib, the 30th August, 2000

To

Under Secretary(NRM),  
 Indian Council of Agricultural Research,  
 Krish Bhawan, Dr.Rajendra Prasad Road,  
 New Delhi-110001

Sub: (Through the Director, ICAR, Umiam(Barapani), Meghalaya).  
 Appeal against the warning issued vide letter  
 NO.RC(MZ)P/109/91/5851, dated 4.8.2000 &  
 Order NO.RC(MZ)P/109/91/5881, dated 22.8.2000 —  
 reg.

Respected Sir,

With reference to above cited subject, I have the honour to state as under:

1. Sir, Dr.N.S.Azad Thakur, Joint Director, Mizoram Centre, Kolasib has issued Memo. NO.RC(MZ)P/109/91/5656, dated 27.5.2000 in which he has labelled false & baseless charges that I (M.P.Rajak) was unauthorisedly absent from duties/ and kept authority in dark, after a lapse of 3 yrs. I had asked relevant documents from the office vide my letter dated 31.5.2000, 6.6.2000 & 22.7.2000. Then on 24th July, 2000 the documents had been provided vide Memo NO.RC(MZ)P/109/91/5799.. Even then Xerox copies of the Log Books have not been provided. Since, as I understand that he was unauthorisedly absent for 245.5 days even by taking official vehicle with driver. (For verification vehicles' Log Books, his approved tour programmes, leave orders, leave applications, etc. may please be called and I am also sending a statement regarding the same). Sir, either I was on official tour or taken leave time to time otherwise he would have ever asked leave or initiated action then only. Even some time I had performed official duties during my leave & in lieu of the same he had cancelled my leave after reaching to Kolasib.
2. I have given point wise reply vide my letter dated 29th July, 2000. Instead of considering my view points and circumstantial evidences, he has issued a warning with a copy to C.R Dossier. In this warning, he has blamed me that I am delaying the necessary disciplinary proceedings and asked to apply the leave. In fact Sir, I am not delaying the proceeding rather his kind authority is doing the same. Since he has provided the requisited documents/papers very late. Again on 10th Aug., 2000, I have put my view points for consideration. But on 22nd August, 2000, he has deducted a leave of 57 days arbitrarily and illegally vide Order NO.RC(MZ)P/109/91/5881, dated 22nd August, 2000 even without any reference to my letter dated 10.8.2000.
3. Sir, he is doing all these to harass me because I did not oblige him for illegal sale of condemned Gypsy NO.ML-05-6335 of this Centre. Xerox copy of the draft recommendation of the committee is attached herewith. As per my knowledge the committee has put the same to the Joint Director, even then he has sold the vehicle putting aside the Committee's recommendations. After putting aside the recommendations vide his note on file, he has pressurised me to pass the same as AAO but I did not yield to his pressure. Time to time I also refused to abet him in misappropriation of Govt. money.

Attested  
 M.P.Rajak  
 Advocate

Con/2-

He used to misappropriate the same from every heads. He is also misusing official vehicle (Therefore, not giving the xerox copies of the Log Books).

4. I am herewith enclosing xerox copies/true copies of all the related orders, replies, my letters, papers, etc. for your kind consideration and perusal.

In view of the above said facts circumstantial evidences and enclosed documents, I am putting my prayer with folded hands that kindly do justice with me & set aside the warning and order for deduction of leave.

Submitted for sympathetic consideration and perusal at your kind end.

I am also sending an advance copy with necessary papers.  
Thanking you,

Yours faithfully,

*M. P. Rajak*  
M. P. Rajak  
20/8/2000

S/C  
( M. P. Rajak )  
Asstt. Administrative Officer  
ICAN Res. Complex for NEH Region,  
Mizoram Centre, Kolasib-796081

List of Enclosures

1. NO. IC(MZ)P/109/91/5656 dated 27.5.2000
2. Letter dated 31.5.2000
3. Letter dated 5.6.2000
4. Letter dated 22.7.2000
5. Letter dated 16.8.2000
6. Letter dated 29.7.2000
7. NO. IC(MZ)P/109/91/5681 dt. 1.6.2000
8. NO. IC(MZ)P/109/91/5799, dated 24.7.2000
9. NO. IC(MZ)P/109/91/5503, dated 3.4.2000
10. NO. IC(MZ)P/109/91/5851, dated 4.8.2000
11. Letter dated 10.8.2000
12. Comp. Leave dt. 14.8.1997
13. Comp. Leave dt. 30.12.97
14. Comp. Leave dt. 21.12.98
15. C.L record for 1997
16. C.L record for 1998
17. C.L record for 1999
18. Approved tour programme for April, 99
19. NO. IC(MZ)P/109/91/5881, dt. 22.8.2000
20. Letter dated 24.8.2000
21. ~~recommendation~~ Recommendation of the Committee (Draft copy)
22. Letter dated 6.5.2000
23. Letter dated 22.5.2000
24. Letter dated 20.7.2000
25. Annexure - I

Attested

*MDA*

Advocate

ANNEXURE-I

Statement showing unauthorised absence of  
Dr.N.S.Azad Thakur, Jt. Director, ICAR, Mizoram

1.	16.8.97 to 27.8.97	12 days
2.	21.9.97 to 29.9.97	9 days
3.	6.10.97 to 12.11.97	38 days
4.	2.12.97 to 16.12.97	15 days
5.	31.12.97 to 7.1.98	8 days
6.	8.1.98 to 1.2.98	25 days
7.	11.2.98 to 18.2.98	8 days
8.	28.2.98 to 8.3.98	9 days
9.	15.6.98 to 20.6.98	6 days
10.	30.9.98 to 12.10.98	13 days
11.	1.11.98 to 29.11.98	29 days
12.	18.1.99 to 28.1.99	11 days
13.	17.3.99 to 31.3.99	15 days
14.	9.4.99 to 28.4.99	21 days
15.	1.10.99 to 10.10.99	10 days
16.	24.10.99 to 31.10.99	8 days
17.	5.5.2000 to 6.5.2000	2 days
18.	15.5.2000 to 16.5.2000	2 days
19.	26.7.2000	1 days
<hr/>		
	Total: 242 days	
20.	23.8.2000 (F.N)	1/2 day
21.	24.8.2000 to 26.8.2000	3 days

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Grand Total: 245.5 days.

*Advocate*  
Advocate

ICAR RESEARCH COMPLEX FOR N.E.H. REGION : BARAPANI  
INTER OFFICE COMMUNICATION

Mo. 20 (112) 34/85-56

Date... 30.8.81

TO :

The AAO

From : Joint Director

Subject : Forwarding letter of AAO - regard to

APPROVAL	PREPARE REPLY
COMMENT	SEE ME
NECESSARY ACTION	FOR CIRCULATION
NOTE AND RETURN	FOR YOUR INFORMATION
INITIAL FOR CLEARANCE	PER CONVERSATION

Office Note

You have been asked to prepare a forward letter for sending AAO (A), ICAR, Dehradoon, in respect of the following offices:  
1. Shri K. Prasad, Head of Agric. Secty  
2. Shri M. S. Rayal, AAO

Both above letter has not been yet received though it has been received by you on 29.8.81 showing rough copy of draft. Please make the same at the earliest to enable to send the same to AAO (A). ASAP

( N.S. AAO (A) )

Copy to

The Director  
ICAR Res. Complex for N.E.H. Region, Guwahati

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(16)

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Dated Kelasib, the 1st Sept., 2000

To

The Joint Director,  
ICAR Research Complex for NEH Region,  
Mizoram Centre, Kelasib

Sub: Forwarding letter of AAR - regarding

Ref: Your Office Note NO. RC(M4)39/85-86 dt. 30.8.2000

Sir,

With reference to the Office Note cited above, I have the honour to state that after receiving the referred letters immediately I have marked to dealing assistant, Smti. Mary lalthangseii for necessary action on 29.8.2000 and send the same through diarist. Therefore, the charge "showing negligence of duty" framed against me is false, baseless and put due to malaide intentions without enquiring the facts.

In view of the above said facts & circumstances, it is requested that kindly refrain from issuing such kind of letters. Since this hurt me a lot and I cannot work peacefully.

Submitted for kind consideration.

Yours faithfully,

*M. P. Rajak*  
( M. P. Rajak )  
Asstt. Administrative Officer

Copy to :

The Director, ICAR Research Complex for NEH Region, Umroi Road, Umiam(Barapani), Meghalaya for kind information that Dr. Thakur used to put false charges against me /& due to his malaide intention. This is a way of his harassment mechanism. Sir, I have marked the letter to concerned dealing assistant on same day. When I asked her to putup the fixxx the same she replied that she is not having the files. The files are with Jr. Steno to Jt. Director, therefore letter have been sent to her & she will putup the same. She /& did not do the same on 29th Aug., 2000 & putup the letters on 30th Aug., 2000(A.N.).

In view of the above said facts, it is evident that Joint Director is having negative attitude towards me and not dealing in fair manner. In this manner he is harassing me. Sir, I would like to request your kind honour that I may kindly be saved from the harassment by Joint Director.

Received 2 copies  
on 1/9/2000  
at 3.20 pm

P/C

*M. P. Rajak*  
( M. P. Rajak )  
Asstt. Administrative Officer

Attested  
by  
Advocate.

Dated Kolasib, the 8th Sept., 2000

To

The Director,  
ICAR Research Complex for NEH Region,  
Umroi Road, Umiam(Barapani),  
Meghalaya

Ref: My appeal dt.24.8.2000 against Order NO.PC(MZ)P/109/91/5881,  
dt.22.8.2000

2. My note dt.5.9.2000 to Smti. Zorampari, Asstt(Pay Bill),  
ICAR, Mizoram Centre, Kolasib-796081

3. Order No.RC(MZ)P/109/91/5881 dt.22.8.2000 already sent  
with my application dt. 24.8.2000 against the same.

Sub: Arbitrary & illegal recovery of SDA - regarding

Sir,

With due regards, I would like to state that Rs.1653/- (Rupees One thousand six hundred fifty three) has been deducted as SDA recovery from the salary of September, 2000 for 57 days. But as per rules it should be deducted for 23 days only (for the leave of 38 days at a stretch) in the basic pay of Rs.6375/- as during the leave (kindly refer orders in Ref.No.3).

Sir, I have asked the dealing assistant regarding the same but she did not give any reply (xerox copy of my note to her is attached herewith).

Joint Director, ICAR Mizoram Centre not only deducted a leave of only 57 days from my leave account but managed to recover SDA Rs.1653/- for the same period illegally and arbitrarily.

I would like to request you to kindly look into the matter & do justice with me.

Thanking you,

Yours faithfully,

11/9/2000  
( M. P. Rajak )  
Asstt. Administrative Officer

S/C

Attested

Advocate